

Sl. No.	Name of Country	1991	1992	1993	1994
56.	Russia	86.1	115.9	19.5	1042.2
57.	Singapore	13.7	602.1	667.4	955.6
58.	Slovakia	—	—	0.5	0.0
59.	Spain	3.3	19.2	98.0	20.2
60.	Sri Lanka	—	—	15.1	23.6
61.	Sweden	69.8	484.1	6.2	62.6
62.	Switzerland	355.0	6897.6	4268.0	264.4
63.	Taiwan	4.5	180.0	100.1	78.9
64.	Thailand	—	25.2	3684.2	91.8
65.	U.A.E.	22.0	64.5	4044.9	512.3
66.	Ukraine	—	8.4	2.8	4.5
67.	Uruguay	—	0.1	—	—
68.	West Indies	—	3.0	—	0.5
69.	Yugoslavia	—	4.4	—	—
70.	NBI	197.0	4391.3	10433.2	4307.4
71.	Euro Issues	—	—	—	45510.9
72.	All Countries including above	5341.1	38875.4	88593.3	107450.3

Dowry Death Cases

1125. SHRI SOMJIBHAI DAMOR: Will the PRIME MINISTER be pleased to state:

(a) the number of harassment for dowry and dowry deaths lying pending in Gujarat High Court;

(b) since when these cases are pending;

(c) the reasons for the delay; and

(d) the time by which these cases are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI H.R. BHARDWAJ): (a) to (d): The Registry of the Gujarat High Court had informed in August, 1994 that no separate record for Dowry death cases is maintained by them.

Indo-US Industrial Cooperation

1126. SHRI NURUL ISLAM: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have finalised some special areas for Indo-US cooperation in the field of industry;

(b) if so, the details thereof; and

(c) the time by which these are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) and (b): Mr. Jeffrey Garten, the US Under Secretary of Commerce, accompanied by a delegation visited India in November, 1994 and had both official as well as industry level discussions to explore areas having high investment potential for the US industry. During these discussions the two sides indicated their keenness to participate in some

key sectors like infrastructure development, agro-processing, power generation, telecommunication, transportation, ports and air-ports, roads, environmental technology, financial services, marine products, software and electronics, autocomponents etc. for US investment opportunities in India.

(c) The identification of areas for Foreign Direct Investment and technology transfer is a continuous process and negotiations for the collaborative tie-ups are carried on by the concerned enterprises of the two countries.

[Translation]

Judicial Services

1127. SHRI MOHAN SINGH (DEORIA): Will the PRIME MINISTER be pleased to state:

(a) whether reservation orders issued by the Union Government are implemented at the time of recruitment in the Higher and Subordinate Judicial Services;

(b) whether these reservation orders are implemented in promotions also;

(c) whether these reservation orders are followed by all the States at the time of recruitment in Judicial Services; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI H.R. BHARDWAJ): (a) to (d): As per provisions of Articles 233 to 235 of the Constitution of India, all matters including reservations in the Higher and Subordinate Judicial Services of a State are the concern of the respective State Government and High Court.